

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 224 OF 2018

Dated: 8th January, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Delhi Transco Limited

.... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Dhananjay Baijal
Mr. Nikhil Nayyar for R-1

Mr. Rahul Kinra
Mr. Abhishek Kr. Srivastava
Mr. Anurag Bansal
Ms. Sakshi Mehrotra (Rep) for R-4

ORDER

The learned counsel, Mr. Rahul Kinra accepts notice on behalf of the fourth Respondent.

The learned counsel appearing for the Respondent Nos. 1 and 4 pray for six weeks' time to file the reply to the Appeal.

Submissions made by the learned counsel appearing for the Respondent Nos.1 and 4, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 and 4 are permitted to file reply in the instant Appeal on or before 19.02.2019, after duly serving copy to the learned counsel appearing for the Appellant. Thereafter, rejoinder, if any, may be filed by the learned counsel appearing for the Appellant on or before 19.03.2019, after serving copy to the learned counsel for the appearing Respondents.

List the matter for admission on **25.03.2019**, as agreed by the learned counsel for the Appellant and the Respondent Nos. 1 and 4.

(Ravindra Kumar Verma)
Technical Member

(Justice N.K. Patil)
Judicial Member

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